COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 52 OF 2016

Dated: 20th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

EID Parry (India) Ltd. ... Appellant(s)

Vs.

Hubli Electricity Supply Co. Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Ms. Pankhuri Bhardwaj

Ms. Ragima R. for R-1

ORDER

The learned counsel appearing for the appellant seeks some more time to file rejoinder along with IA.

Submissions made by the learned counsel appearing for Appellant, as stated above, are placed on record.

Learned counsel appearing for the Appellant is permitted to file the rejoinder along with IA on or before 07.03.2018 after serving copy on the other side.

List the matter on <u>27.03.2018</u> as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

pr/kt